GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1389 ANSWERED ON:22.03.2012 LOK ADALATS Ajnala Dr. Rattan Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Lok Adalats organised in different States/UTs during the last three years;
- (b) the number of cases disposed off in these Lok Adalats during the last three years, State-wise;
- (c) the measures taken by the Government to make the Lok Adalats more effective; and
- (d) the number of Lok Adalats proposed to be organised in the country during the current financial year, State-wise including Punjab?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a)&(b) The information is given in Annexure.
- (c) National Legal Services Authorities (NALSA) through the State Legal Services Authorities, Supreme Court Legal Services Committee, High Court Legal Services Committees, District Legal Services Authorities and Taluk Legal Services Committees has been organizing Lok Adalats in the courts all over the country. The main aim of organizing Lok Adalats is to provide an opportunity to settle disputes within a short period. Organizing Lok Adalats is a process regularly being conducted. The State Legal Services Authorities have been issued guidelines/direction by NALSA vide NALSA (Lok Adalat) Regulation, 2009 to organize more and more Lok Adalats for disposal of cases speedily under the National Plan of Action for the Year 2011-12 of NALSA which has been circulated to all State Legal Services Authorities directing them to widen the network of the Lok Adalats also. The Department of Expenditure (Finance Commission Division, Ministry of Finance), Government of India has issued guidelines with regard to organizing more and more Lok Adalats for disposal of cases speedily so that the system of Lok Adalats would reduce the burden of courts.
- (d) The 13th Finance Commission has set a target of disposal of 15 lakh cases every year till the year 2015. State-wise target has not been fixed.